

(2021) 07 SEBI CK 0237

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 75 Of 2020, Appeal No. 78 Of 2020

Jagdish Kumar Arora

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 30-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0237

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : V. M. Singh, Bhumika Batra, Megha Diddi, Mayuresh D. Nagle, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. We have heard the learned counsel for the parties through video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.